

In the Central Administrative Tribunal  
Calcutta Bench

MA No. 128 of 1997  
OA No. 320 of 1997

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Surendra Prasad

Vs.

C. P. W. D.

For the Applicant : Ms. K. Banerjee, Lt. Advocate

For the Respondents: Mr. M.S. Banerjee, Lt. Advocate

Date of Order : 6-8-97

ORDER

When the case is taken up for settling the list for hearing, Lt. Advocate Ms. Banerjee for the applicant prays for time. But it appears that the Registry has committed mistake by not sending the notice to the applicant as ordered on 27.3.98. But it is found that the order has been sent to the Advocate Mr. R.K. Dey who already made a statement on 27.3.98 that he wanted to retire from this case. So I direct the Registry to send a fresh notice to the applicant to engage lawyer if he desires to do so.

( D. Purkayastha )  
Member (J)